

High Court of Karnataka
Bengaluru
Dated:12th April 2018

NOTIFICATION NO. HCKB – 53 / 2018

In modification of earlier Notification No. HCKB – 50/2018, dated 5th April 2018, the sittings of the Hon'ble Judges in the Court Halls of Kalaburagi Bench from Monday the 16th April 2018 are arranged as mentioned below:

| Sl. No. | Name of the Hon'ble Judge | Court Hall No. |
|----------------|---------------------------------------|-----------------------|
| 1. | Hon'ble The Chief Justice | 1 |
| 2. | Hon'ble Mr. Justice S.N.Satyanarayana | 2 |
| 3. | Hon'ble Mr. Justice B.Veerappa | 3 |
| 4. | Hon'ble Mr. Justice R.Devdas | 4 |

By Order of Hon'ble The Chief Justice,

**Sd/-
(P.N.Desai)
Registrar (Judicial)**

Date: 12.04.2018

**HIGH COURT OF KARNATAKA
KALABURAGI BENCH**

**ARRANGEMENT OF SITTINGS OF THE HON'BLE JUDGES
WITH SUBJECTS ASSIGNED TO THEIR LORDSHIPS
WITH EFFECT FROM MONDAY THE 16TH APRIL 2018**

Priority will be given to old cases

| SL. NO. | SITTINGS AND SUBJECTS | COURT HALL |
|--------------------|--|-----------------------|
| 1 | <p>Hon'ble Mr. Justice S.N.Satyanarayana & Hon'ble Mr. Justice R.Devdas (From 10.30 AM)</p> <p>Writ Appeals (GM, MV, LA, LB, LR, KLR, KLRA, KVOA, KDR, ULC, SC/ST, CS, APMC, HRC, Tax, Excise, Education, Labour, Service & Cinema) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Commercial Appeals - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Criminal Appeals against convictions and acquittals (Division Bench Matters) - Admissions, Orders & Hearing</p> <p>Regular First Appeals (Division Bench Matters) - Admissions, Orders & Hearing</p> <p>Miscellaneous First Appeals (Division Bench Matters) - Admissions, Orders & Hearing</p> <p>Execution First Appeals (Division Bench Matters) - Admissions, Orders & Hearing</p> <p>Execution Second Appeals (Division Bench Matters) - Admissions, Orders & Hearing</p> <p>ITA, WTA, GTA, Sales Tax Revision Petitions (DB matters) & other Tax References, Revisions, Appeals and Civil Petitions (Tax, Excise), Original Side Appeals (except Company matters) - Admissions, Orders & Hearing</p> | 2 |

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| | <p>CCC (Civil & Criminal) - Admissions, Orders & Hearing</p> <p>Writ Petitions (KSAT/CAT, LOKAYUKTA & CESTAT) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions (Habeas Corpus) and Writ Petitions preferred against the order of detention based on the opinion of Advisory Board constituted under the Goonda Act, 1985 - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Professional Courses in Medical, Dental & Engineering – Fee Structure and Seat Matrix - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions (Edn-Med-Adm) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Advance Rulings of the Authority, under Chapter XIX-B of the Income Tax Act, 1961 - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Referred Writ Petitions, Civil and Criminal Cases - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Specially assigned cases</p> | |
| <p>2</p> | <p>Hon'ble Mr. Justice S.N.Satyanarayana (From 2.30 PM)</p> <p>Writ Petitions (GM, GM-KEB, GM-CPC, LA, LB, MV, LR, KLR, KLRA, KDR, KVOA, HRC, CS, APMC, SC/ST, ULC, Labour, Service, Education, Excise and Cinema) - Preliminary Hearing / Admissions, Orders & Hearing</p> <p>Writ Petitions (Tax) and Sales Tax Revision Petitions (Single Judge matters) - Preliminary Hearing / Admissions, Orders & Hearing</p> <p>Specially assigned cases</p> | <p>2</p> |

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| <p>3</p> | <p>Hon'ble Mr. Justice B.Veerappa</p> <p>Criminal Appeals (Single Judge Matters) - Admissions, Orders & Hearing</p> <p>Criminal Revision Petitions - Admissions, Orders & Hearing</p> <p>Criminal Petitions of all kinds and Writ Petitions under Article 226/227 r/w Sec. 482 Cr.P.C - Preliminary Hearing / Admissions, Orders & Hearing</p> <p>Specially assigned cases</p> | <p>3</p> |
| <p>4</p> | <p>Hon'ble Mr. Justice R.Devdas (From 2.30 PM)</p> <p>Regular First Appeals - Admissions, Orders & Hearing</p> <p>Regular Second Appeals - Admissions, Orders & Hearing</p> <p>Miscellaneous First Appeals - Admissions, Orders & Hearing</p> <p>Miscellaneous Second Appeals - Admissions, Orders & Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act, 1996 - Admissions, Orders & Hearing</p> <p>Intellectual Property Rights Cases including Referred original suits - Admissions, Orders & Hearing</p> <p>Execution First Appeals and Execution Second Appeals - Admissions, Orders & Hearing</p> <p>Civil Petitions - Admissions, Orders & Hearing</p> | <p>4</p> |

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| | CRP, RPFC, HRRP, LRRP, TOS, Probate & Succession Matters - Admissions, Orders & Hearing Specially assigned cases | |
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NOTE:

1. Advocates seeking urgent Preliminary Hearing / Admission and Orders, shall move memos only before the concerned Hon'ble Benches.
2. **All categories of five year old cases will be taken up for disposal on priority basis. Hearing cases will be listed from the Warning list or as per the directions of the Hon'ble Benches. At least 2 cases which are the oldest pending in each category shall be listed on each day. They shall continue to appear in the list till they are disposed of and thereafter next oldest case / cases shall replace the disposed of cases in the list.**
3. **Advocates are requested not to seek adjournments in old cases.**
4. **The cases wherein either the investigation or the registration of the FIR or the proceedings before the Trial Court at the threshold or at the stage of framing of charge etc. have been stayed by exercising power either under Article 226 of the Constitution of India or under Section 482 of the Code of Criminal Procedure, 1973, shall henceforth be separately notified and taken up on priority basis, in view of the order of the Hon'ble Supreme Court of India Dt 14.7.2011 in SLP (Crl.)Nos.1581-1589 of 2009 (Imtiyaz Ahmed vs. State of UP and Others).**
5. Advocates are requested not to seek adjournments before the Single Judge and / or Division Bench in Criminal Appeals (Custody / Jail Appeals).
6. Advocates are requested not to seek adjournments in cases filed under the Prevention of Corruption Act.

7. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble The Chief Justice and in case Hon'ble The Chief Justice is not available, the next Senior most Judge available.
8. All Single Judge / Division Bench part heard matters will remain with the same Benches and shall be disposed of by the same Benches unless ordered otherwise.
9. Advocates are requested to file paper books in pending Civil Appeals.

By Order of Hon'ble The Chief Justice,

**Sd/-
(P.N.Desai)
Registrar (Judicial)**

Date: 12.04.2018